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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

RA No.196/2005
MA No.1838/2005
in
OA No.2786/2003

New Delhi this the 28th day of September, 2005.

1. Union of India through the General Manager, Northern Railway, Head Quarter Office, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, DRM Office (State Entry Road), New Delhi.
3. Dy. Chief Engineer (Construction), Northern Railway, State Entry Road, New Delhi.

-Review Applicants

-Versus-

Shri Girwar Singh,
S/o Sh. Budh Singh,
Retd. As Mason (Adhoc),
R/o 12/290, Kalyanpuri,
New Delhi-110 091.

-Respondent

O R D E R (By Circulation)

Mr. Shanker Raju, Hon'ble Member (J):

The review applicants seeking review of our order dated 26th July 2005 passed in OA-2786/2003 have filed the present R.A..

2. We have perused our order dated 26.07.2005 and do not find any error apparent on the face of record or discovery of new and important material which was not available to the review applicants even after exercise of due diligence. If the review applicants are not satisfied with the order passed by the Tribunal

remedy lies elsewhere. The Apex Court in **Union of India v. Tarit Ranjan Das**, 2004 SCC (L&S) 160 observed as under:

“13. The Tribunal passed the impugned order by reviewing the earlier order. A bare reading of the two orders shows that the order in review application was in complete variation and disregard of the earlier order and the strong as well as sound reasons contained therein whereby the original application was rejected. The scope for review is rather limited and it is not permissible for the forum hearing the review application to act as an appellate authority in respect of the original order by a fresh order and rehearing of the matter to facilitate a change of opinion on merits. The Tribunal seems to have transgressed its jurisdiction in dealing with the review petition as if it was hearing an original application. This aspect has also not been noticed by the High Court.”

4. Having regard to the above RA is dismissed, in circulation.
5. Consequently MA-1838/2005 for staying the operation of the judgment/order dated 26.7.2005 is also dismissed.

S. Raju
(Shanker Raju)

Member(J)

V.K. Majotra
28.9.05
(V.K. Majotra)
Vice-chairman(A)

‘San.’